

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION No. 19/2024  
In  
ORIGINAL APPLICATION No. 706/2023**

**IN THE MATTER OF:**

Chetna Residents Welfare Association

Mangol Puri

. . . Applicant

Versus

Govt. NCT of Delhi & Ors.

. . . Respondents

**I N D E X**

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1.	REPORT ON BEHALF OF THE SDM, ROHINI IN COMPLIANCE OF ORDER DATED 05.11.2024	1
2.	<b>Annexure – I:</b> Copy of Joint Inspection Report dated 06.02.2025 alongwith photographs	

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NEW DELHI

DATED: 07.02.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

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**REPORT ON BEHALF OF THE SDM, ROHINI IN COMPLIANCE OF  
ORDER DATED 05.11.2024  
MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal is considering the grievance of the applicant with respect to illegal extraction of ground water by Respondent no. 10 for running car/ bike washing centre at Shop No. T-1/3, T-Block, DDA Market, Mangol Puri, Delhi 110083.
2. On the last date of hearing, this Hon'ble Tribunal was informed that the premises in question were found to be closed at the time of inspection conducted on.... However, in view of the submission of the applicant that shop was open and Respondent no. 10 was still operating from the same, this Hon'ble Tribunal was pleased to direct the Respondents to verify the said claim of the applicant and file a fresh action taken report.
3. That accordingly, a joint inspection of the said premises was again conducted by the office of SDM Rohini, DPCC, MCD and Delhi Police on 06.02.2025. During the inspection, the said premises was found to be locked and no activity was observed therein. Copy of the said Joint report dated 06.02.2025 and Photographs are being submitted herewith for your kind consideration of this Hon'ble Tribunal.

  
Manish Chandra  
SDM, Rohini

### Joint Inspection Report

In compliance of DPCC letter No. DPCC/CMCIII/NGT/OA No.-706/2023/3554 and subsequent letter issued by MCD No. AC/RZ/2025/D-770, the joint inspection comprising officials from Revenue department, DPCC, MCD and 2 police personnel (Delhi Police) was conducted on 06.02.2025 of the premises No. T-1/3, T block, DDA market, Mangol puri, Delhi-110083 (as mentioned in the O.A. No. -706/2023 in the matter of Chetna Residents Welfare Association Vs. Govt. of NCT of Delhi & Ors.). During inspection, the premises was found locked (from outside) and no activity was observed outside the premises (photograph attached).



(Ram Tirath)

Patwari, SDM office, Rohini



(Mahabir Burnwal)

JEE, DPCC



(Sumit Kumar)

LI, MCD (Rohini zone)



Representative of Delhi Police







